

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) Nos. 73 & 74 of 2019**

**IN THE MATTER OF:**

**Pramerica ASPF-II, Cyprus Holding Ltd.**

**...Appellant**

**Versus**

**Metrocorp Infrastructures Ltd. & Ors.**

**...Respondents**

**Present :**

**For Appellant :**

**Mr. Yogesh Jagia and Ms. Tanya Nagi, Advocates**

**O R D E R**

**18.03.2019** From the impugned order(s) dated 25<sup>th</sup> February, 2019, we find that on 11<sup>th</sup> December, 2018 the National Company Law Tribunal, Bengaluru Bench, Court No. 1 (hereinafter referred to as the 'Tribunal') directed respondent No. 1 to produce all the documents in support of the proceedings, especially in enhancement of the share capital, notices of the petitioners/shareholders (appellants). Subsequently the action has not been taken and the matter was adjourned to 22<sup>nd</sup> March, 2019. As the substantive decision has been taken by the Tribunal, we are not inclined to interfere with the impugned order(s). However, we express that the Tribunal should decide the Company Petition on an early date as more than four to six years have already been passed. The parties are directed not to ask for unnecessary adjournments and if Respondent No. 1 will not produce all the documents then the Tribunal

will proceed on the basis of the record already available and it should ensure the disposal of the company petition within three months uninfluenced by this order.

Both the appeals stand disposed of. No cost.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

/ns/gc/